COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 162 OF 2018

Dated: 1st October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s JSW Energy Ltd. Appellant(s)

Versus

Maharashtra State Electricity Distribution Company Ltd. & Respondent(s) Anr.

Counsel for the Appellant(s) : Mr. Aman Anand

Mr. Aman Dixit Mr. Pratik Das

Counsel for the Respondent(s) : Ms. Rimali Batra

Ms. Shruti Awasthi for R-1

ORDER

Admit. Learned counsel for the appellant seeks three weeks time to file rejoinder. Time is granted. Learned counsel for the appellant may file rejoinder on or before 23.10.2018 with advance copy to the other side.

List the matter on <u>14.11.2018.</u>

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

ts/kt